GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 2656 TO BE ANSWERED ON 12TH AUGUST, 2025

CLINICAL ESTABLISHMENT ACT, 2010

2656. SHRI SANDOSH KUMAR P: DR. ANIL SUKHDEORAO BONDE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Clinical Establishment Act, 2010 is notified and is in force;
- (b) if so, the reason for the non-implementation of the permanent registration of clinical establishments under the Act is taking place; and
- (c) if so, the reasons for the delay in the notification standards mentioned under Section 12 of the Clinical Establishment Act, 2010?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (c): The Government of India has notified The Clinical Establishments (Registration and Regulation) Act, 2010 which has been adopted by 19 States and UTs.

As per Section 10 of the Act, State Government is required to establish a District Registering Authority in each district for the registration of clinical establishments. 'Health' being a State subject, the implementation of the Act falls within the purview of the respective States/UTs. Registration of clinical establishments under the Act is mandatory and is under the purview of District Registering Authorities.

The Minimum Standards for Medical Diagnostic Laboratories were notified in 2018 and were subsequently amended in 2020. The formulation of minimum standards for clinical establishments involves a detailed consultative process, which includes examination of public/stakeholder comments, and require multiple deliberations from both technical as well as legal angle.
